श्री मधु लिमये (बांका) : अध्यक्ष महोदय मैंने आपको एक पत्र लिखा है। प्रेजीडेंट साहब ने जो प्रेस कम्यूनिके निकाला है, मैंने उसका हवाला दिया है।

अध्यक्ष महोदय : श्री मोहन धारिया ने भी उसी सबजेक्ट पर मुझे लिख कर भेजा है, जो आप ने लिखा है

He met me. I have told him I am inviting the Minister's comment on it. When it comes, I will be able to say.

श्री मधु लिमये : मंत्री महोदय, श्री इन्द्र कुमार गुजराल, ठीक सामने बैठे हैं। वह एक मिनट में खुलासा कर सकते हैं। इसमें लम्बे-चौड़े खुलासे की क्या बात है? जब प्रेजिडेंट ने श्री मोहन धारिया का इस्तीफा स्वीकार किया, तो यह क्यों कहा गया कि उन को हटाया गया है? अगर उनको हटाया गया है, तो प्रेजिडेंट का कम्यूनिके भी वैसे ही होना चाहिए था। क्या इस में किसी लम्बे-चौड़े स्पष्टीकरण की आवश्यकता है?

श्री अटल बिहारी वाजपेयी (ग्वालियर): मंत्री महोदय माफी मांग कर छूट सकते हैं।

PROF. MADHU DANDAVATE (Rajapur): Your ruling has been challenged. Only one who has resigned can make a statement under rule 199. That is why I have given notice of a privilege motion.

SHRI MADHU LIMAYE: The President has not dismissed him. He has accepted his resignation.

तो फिर आल-इंडिया रेडियो से क्यों कहा कि उनको हटाया गया? अध्यक्ष महोदय, यह श्री गुजराल इन दिनों बहुत मनमानी कर रहे हैं। इनको जब तक सीधा नहीं किया जायेगा, कुछ नहीं होगा।

12.10 hrs.

TRUST LAWS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): On behalf of Shri C. Subramaniam, I beg to move for leave to introduce a Bill further to amend the Indian Trusts Act, 1882 and the Unit Trust of India Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Trusts Act, 1882 and the Unit Trust of India Act, 1963."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduced the Bill.

12.10½ hrs.

STATEMENT RE. TRUST LAWS (AMENDMENT) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): On behalf of Shri C. Subramaniam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Trust Laws

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 10-3-75.

†Introduced with the recommendation of the President.